

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
AT PUNE

Appeal No. 133 of 2025(WZ)

KHIMJIBHAI LAXMANBHAI CHAVDA

... APPELLANT

Versus

SEIAA, GUJARAT & Anr

... RESPONDENT

INDEX

SR NO	ANNE XURE	PARTICULARS	PAGE NOS.	
			From	To
1.		Index	-	221
2.		Rejoinder	222	223
3.		Affidavit in Support	224	227
4.	A-1	Copy of the geographical co-ordinates	-	228
5.	A-2	Copy of the order dated 9th December 2025	229	245
		LAST PAGE NO.		245

PUNE

DATE : 31/03/2026



ADVOCATE FOR APPELLANT

are different in the DSR report. There is a huge difference in the number of coordinates in the mining report and the DSR report in many mines in longitude and latitude. Copy of the geographical co-ordinates are annexed hereto and marked as ANNEXURE-A-1.

3. The Appellant further submits that the Respondent No.1 has granted environmental clearances in the adjoining areas and has discriminated the case of the Appellant which clearly smacks the purpose of equity and fair play. From 2015 to 2024, many mining sites, which are currently located in rivers and near roads, have been given EC by Respondent No.1.
4. The Appellant submits that in view of the above-supported documents and clarifications, it is established that the Respondent No.1 has taken a decision based on incorrect and erroneous geographical co-ordinates. Thus, it is prayed that the impugned order may be quashed and set aside and the case be remitted back to the Respondent No.1 to consider it from the stage of reappraisal of the application for grant of EC in view of the documents submitted above. The Appellant submits that this Hon'ble Tribunal in a batch of cases has passed a similar order on 9th December 2025. Copy of the order dated 9th December 2025 is annexed hereto and marked as ANNEXURE -A-2.

Date: 31/03/2026

Place: Pune



Advocate for the Appellant

224



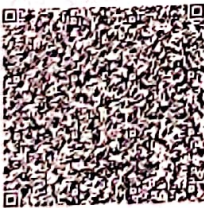
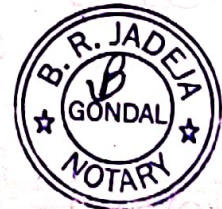
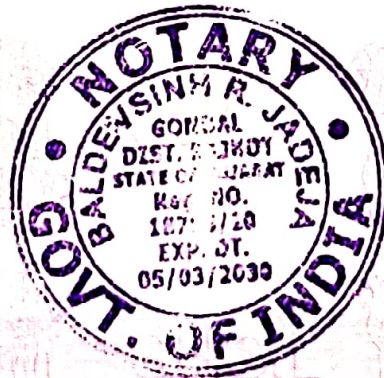
IN-GJ41513640760274Y



सत्यमेव जयते

INDIA NON JUDICIAL
Government of Gujarat
Certificate of Stamp Duty

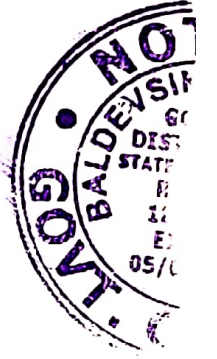
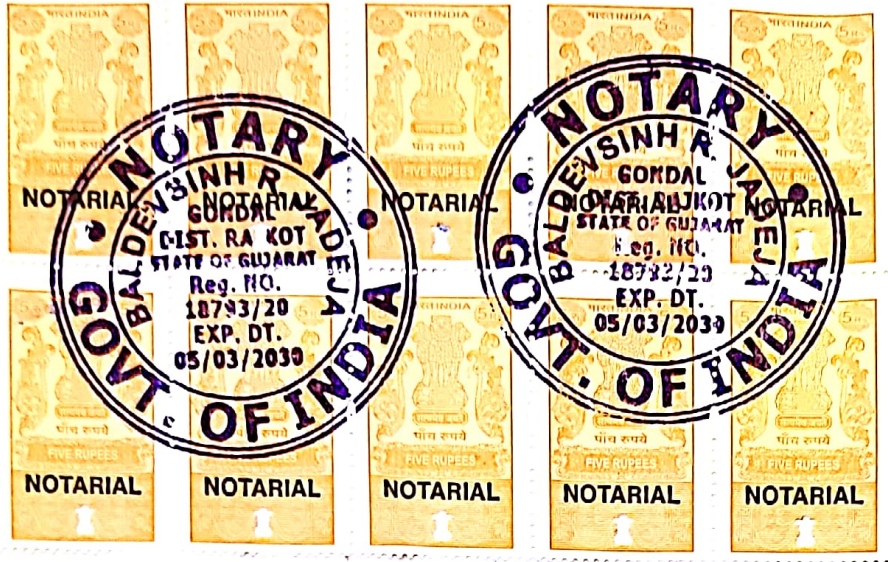
Certificate No. : IN-GJ41513640760274Y
 Certificate Issued Date : 31-Mar-2026 12:48 PM
 Account Reference : IMPACC (AC)/ gj13318111/ GONDAL/ GJ-RA
 Unique Doc. Reference : SUBIN-GJGJ1331811180394649275185Y
 Purchased by : KHIMJIBHAI LAXMANBHAI CHAVDA
 Description of Document : Article 4 Affidavit
 Description : Not Applicable
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : KHIMJIBHAI LAXMANBHAI CHAVDA
 Second Party : Not Applicable
 Stamp Duty Paid By : KHIMJIBHAI LAXMANBHAI CHAVDA
 Stamp Duty Amount(Rs.) : 300
 (Three Hundred only)



FH 0003062095

Statutory Alert

1. The authenticity of this Stamp certificate should be verified at www.shclstamp.com or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate
3. In case of any discrepancy please inform the Competent Authority

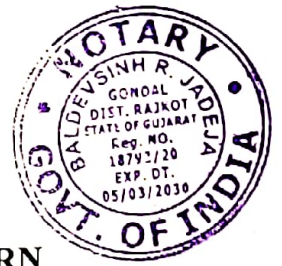


NOTICE

- The contents of this e-stamp certificate can be verified at www.shcilestamp.com, Stock Holding mobile application "EStamping" or at Stock Holding Branch/ Centre (the details of which are available at www.stockholding.com).
- Any alteration to this certificate renders it invalid and would constitute a criminal offence.
- Kindly contact Stock Holding Branch / Centre in case of discrepancy.
- For information related to e-Stamping you may write to us on our email id estamp.ahmedabad@stockholding.com or visit our Branch/Centre.

સૂચના

- આ ઈ-સ્ટેમ્પ પ્રમાણપત્રની વિગતો www.shcilestamp.com દ્વારા અથવા સ્ટોક હોલ્ડિંગની "ઈસ્ટેમ્પિંગ" મોબાઇલ એપ્લિકેશન અથવા સ્ટોક હોલ્ડિંગની શાખા / કેન્દ્ર (જેની વિગતો www.stockholding.com પર ઉપલબ્ધ છે) પર જઈ ને ચકાસી શકાય છે.
- આ પ્રમાણપત્રમાં કરેલ કોઈપણ ફેરફાર અમાન્ય છે અને તે ફોજદારી ગુનો બને છે.
- આ ઈ-સ્ટેમ્પ પ્રમાણપત્રમાં કોઈપણ વિસંગતતા જણાય તો સ્ટોક હોલ્ડિંગની શાખા / કેન્દ્ર પર સંપર્ક કરવો.
- ઈ-સ્ટેમ્પિંગ સંબંધિત જાણકારી માટે અમને estamp.ahmedabad@stockholding.com પર ઈ-મેઇલ કરવો અથવા અમારી શાખા / કેન્દ્ર ની મુલાકાત લેવી.



BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN ZONE BENCH, PUNE, AT PUNE

Appeal No. 133 of 2025(WZ)

KHIMJIBHAI LAXMANBHAI CHAVDA

APPELLANT

Versus

SEIAA, GUJARAT & Anr

... RESPONDENT

A F F I D A V I T

MAY IT PLEASE THE HON'BLE TRIBUNAL:

I, Mr. Khimjibhai Laxmanbhai Chavda, POA Holder **Gondaliya Ghansyambhai Dhirubhai** adult, Occu.: business, having address at Survey No. 163 Paiki, Village- Meghpar, Taluka- Jasdán, District Rajkot do hereby state on solemn affirmation as under: -

I am the Appellant above named and responsible for day to day administration of my business. As such, I have gone through the memo of Application For Seeking Condonation of delay being filed today. I find that the contents therein are true and correct to the best of my knowledge and belief and which may be treated as part and parcel of the present affidavit.

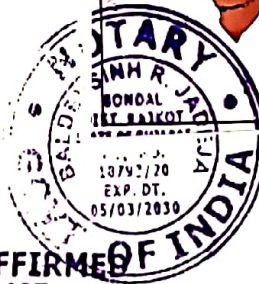
WHATEVER STATED ABOVE is true and correct to the best of my knowledge and belief. In witness whereof I have signed hereunder at _____ on **31** day of March 2026.



DEPONENT

RG. SERIAL No. E-32
BOOK No. 02
PAGE No. 02
DATE 31/03/2026

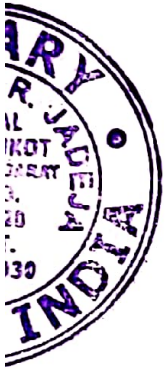
B. R. Jadeja
BALDEVSINH R. JADEJA
NOTARY
GOVT. OF INDIA



SOLEMNLY AFFIRMED BEFORE ME


B. R. Jadeja

BALDEVSINH R. JADEJA
NOTARY
GOVT. OF INDIA



ભારત સરકાર
Government of India

એડહાર નંબર
Aadhaar no. issued: 19/01/2014

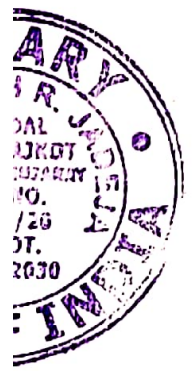
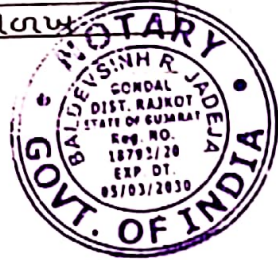


ગોંડાઈયા ગંભશ્યામ ડી
Gondaiya Ghanshyam D
જન્મ તારીખ/DOB: 02/10/1973
પુરુષ/ MALE

આધાર એ ઓળખનો પુરાવો છે. નાગરિકતા અથવા જન્મ તારીખનો નહીં.
તેનો ઉપયોગ માત્ર સરકારી સેવાઓમાં પ્રમાણિત કરવા અથવા કુમાર
કોડ/ઓફલાઇન એક્સ-એમએલનું સ્કેનિંગ સાથે જ થવો જોઈશે
Aadhaar is proof of identity, not of citizenship
or date of birth. It should be used with verification (online
authentication, or scanning of QR code / offline XML).

4435 4601 1240

મારો આધાર, મારી ઓળખ



ભારતીય વિશિષ્ટ ઓળખાણ પ્રાધિકરણ
Unique Identification Authority of India

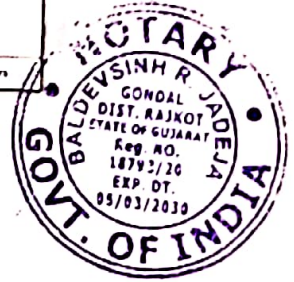
સરનામું:
ઈશ્વરીયા, લુનિધાર, અમરેલી,
ગુજરાત - 365460
Address:
Ishvariya, PO: Lunidhar, DIST: Amreli,
Gujarat - 365460

Details as on: 16/02/2024



4435 4601 1240
VID : 9193 7206 2103 5950

1047 | help@uidai.gov.in | www.uidai.gov.in



PROPOSAL NO.	DISTRICT	NAME AND ADDRESS	LAT LONG AS PER THE PARIVESH PORTAL (Red)		LAT LONG AS PER THE MINING PLAN (Red)		LAT LONG AS PER THE DSR (Yellow)		REMARKS
499240	Rajkot	SHRI KHIMJIBHAI LAKHMANBHAI CHAVDA (0.70.60 Ha)	21°49'50.09"N	71° 0'21.09"E	21°49'50.09"N	71° 0'21.09"E	21°49'55.20"N	71° 0'16.00"E	Mining Plan , and Parivesh Lat Long are same Dsr lat long changes
			21°49'50.40"N	71° 0'25.95"E	21°49'50.40"N	71° 0'25.95"E	21°49'54.20"N	71° 0'19.70"E	
			21°49'49.77"N	71° 0'25.98"E	21°49'49.77"N	71° 0'25.98"E	21°49'54.60"N	71° 0'15.90"E	
			21°49'49.62"N	71° 0'24.81"E	21°49'49.62"N	71° 0'24.81"E	21°49'54.10"N	70° 0'18.60"E	
			21°49'48.41"N	71° 0'24.75"E	21°49'48.41"N	71° 0'24.75"E			
			21°49'48.21"N	71° 0'21.40"E	21°49'48.21"N	71° 0'21.40"E			



ANNEXURE-A-2

Item No.3.1+

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

APPEAL NO.33 OF 2025 (WZ)

M/s. Gurukrupa Stone Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority Gujarat & Anr.

....Respondents

AND**APPEAL NO.34 OF 2025 (WZ)**

M/s. Jai Sainath Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority Gujarat & Anr.

....Respondents

AND**APPEAL NO.35 OF 2025 (WZ)
I.A. NO.227 OF 2025 (WZ AND I.A.NO.849 OF 2025**

M/s. Gurukrupa Stone Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority Gujarat & Anr.

....Respondents

AND**APPEAL NO.36 OF 2025 (WZ)**

M/s. Jai Sainath Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority Gujarat & Anr.
....Respondents

AND

APPEAL NO.37 OF 2025 (WZ)

Ajaysinh Bhupatsinh Suratia
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.38 OF 2025 (WZ)

M/S Dharma Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.39 OF 2025 (WZ)

M/s. Dharma Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.40 OF 2025 (WZ)

M/s. Dharma Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
.....Respondents

AND

APPEAL NO.41 OF 2025 (WZ)

M/s. SRG Stone LLP
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
.....Respondents

AND

APPEAL NO.42 OF 2025 (WZ)

Rajnikant Bhikabhai Desai
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
.....Respondents

AND

APPEAL NO.43 OF 2025 (WZ)

Mr. Hasmukhlal M. Shah
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
.....Respondents

AND

APPEAL NO.45 OF 2025 (WZ)

M/s. Prabhat Stone Quarry
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.46 OF 2025 (WZ)

M/s. Shree Mukesh Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.47 OF 2025 (WZ)

M/s. Shree Mukesh Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.48 OF 2025 (WZ)

M/s. Shree Mukesh Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.49 OF 2025 (WZ)

M/s. Shree Mukesh Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.67 OF 2025 (WZ)

M/s. Umiya Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.68 OF 2025 (WZ)

M/s. Shree Mukesh Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.69 OF 2025 (WZ)

M/s. Shree Ram Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.70 OF 2025 (WZ)

M/s. Shree Mukesh Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.72 OF 2025 (WZ)

M/s. Shree Mukesh Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.73 OF 2025 (WZ)

Mr. Devanandbhai Ramabhai Kandoriya
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.74 OF 2025 (WZ)

M/s. Simandhar Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.75 OF 2025 (WZ)

M/s. Krishna Stone Quarry
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.77 OF 2025 (WZ)

M/s. Gurukrupa Stone Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority Gujarat & Anr.
....Respondents

AND

APPEAL NO.78 OF 2025 (WZ)

M/s. Gurukrupa Stone Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority Gujarat & Anr.
....Respondents

AND

APPEAL NO.83 OF 2025 (WZ)

M/s. Shiva Quarry Works
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.84 OF 2025 (WZ)

M/s. Ekta Metals
.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.
....Respondents

AND

APPEAL NO.85 OF 2025 (WZ)

M/s. Shiva Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.86 OF 2025 (WZ)

M/s. Kashyapi Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.87 OF 2025 (WZ)

M/s. Shiva Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.88 OF 2025 (WZ)

M/s. Shreyas Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.89 OF 2025 (WZ)

Ajaysinh Bhupatsinh Suratia

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.90 OF 2025 (WZ)

M/s. Kashyapi Quarry Works

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.92 OF 2025 (WZ)

Raijibhai Laxmanbhai Parmar

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.93 OF 2025 (WZ)

Mr. Vikrambhai B. Parmar & Mr. Jitendrasinh B. Jadeja

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO.94 OF 2025 (WZ)

Mr. Parsotamdas Devsibhai Patel

.....Appellant

Versus

State Environment Impact Assessment Authority, Gujarat & Anr.

....Respondents

AND

APPEAL NO. 95 OF 2025 (WZ)

Rajnikant Amrutlal Patel

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

Appeal No. 96 OF 2025 (WZ)

Vishnubhai Amrutlal Patel

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

Appeal No. 97 OF 2025 (WZ)

Thakor Gopalbhai Kalubhai

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

APPEAL No. 98 OF 2025 (WZ)

Rajnikant Amrutlal Patel

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

APPEAL NO.99 OF 2025 (WZ)

Jigarbhai Avinash Brahmbhat

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

APPEAL NO.100 OF 2025 (WZ)

Patel Subhaschandra Ji Jeshingbhai

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

APPEAL NO.101 OF 2025 (WZ)

Sainath Stone Quarry

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

APPEAL NO.102 OF 2025 (WZ)

Vinodbhai Gordhanbhai Hirpara

SEIAA, GujaratAppellant
Versus
.....Respondents

AND
APPEAL NO.103 OF 2025 (WZ)

Jay Jalaram Stone QuarryAppellant
Versus
SEIAA, GujaratRespondents

AND
APPEAL NO.116/2025 (WZ)

M/s Arbuda Quarry WorksAppellant
Versus
SEIAA, Gujarat & Anr.Respondents

AND
APPEAL NO.120 OF 2025 (WZ)

Himanshu Ramniklal ShahAppellant
Versus
SEIAA, GujaratRespondents

AND
APPEAL NO.121 OF 2025 (WZ)

Himanshu Ramniklal ShahAppellant
Versus
SEIAA, Gujarat

....Respondents

AND

APPEAL NO.122 OF 2025 (WZ)

Rajnikant Gordhanbhai Chaniyara

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND

**APPEAL NO.155 OF 2025 (WZ)
I.A. NO.202 OF 2025 (WZ) &
I.A. NO.203 OF 2025 (WZ)**

M/s. Manico Resources Pvt.

.....Appellant

Versus

SEIAA, Gujarat & Anr.

....Respondents

AND

**APPEAL NO.156 OF 2025 (WZ)
I.A. NO.200 OF 2025 (WZ) &
I.A. NO.201 OF 2025 (WZ)**

M/s. Manico Resources Pvt.

.....Appellant

Versus

SEIAA, Gujarat & Anr.

....Respondents

AND

**APPEAL NO.157 OF 2025 (WZ)
I.A. NO.198 OF 2025 (WZ) &
I.A. NO.199 OF 2025 (WZ)**

M/s. Manico Resources Pvt.

.....Appellant

Versus

SEIAA, Gujarat & Anr.

....Respondents

AND**APPEAL NO.124 OF 2025 (WZ)**

Jay Antibhai Mohanbhai Mevada

.....Appellant

Versus

SEIAA, Gujarat

....Respondents

AND**Appeal NO.152 OF 2025 (WZ)
I.A. NO.197 OF 2025 (WZ)**

Prajapati Maneklal Bhikabhai

.....Appellant

Versus

SEIAA, Gujarat & Anr.

....Respondents

AND**Appeal NO.153 OF 2025 (WZ)
I.A. NO.212 OF 2025 (WZ)**

Devjibhai Galbabbhai Korot

.....Appellant

Versus

SEIAA, Gujarat & Anr.

....Respondents

Date of hearing : 09.12.2025**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. SUJIT KUMAR BAJPAYEE, EXPERT MEMBER**Appellants : Mr. Saurabh Kulkarni, Advocate along with Mr. Adwait
Gokhale, AdvocateRespondents : Mr. Maulik Nanavati, Advocate for R-1/SEIAA in all Appeals
Mr. Pushkal Mishra, Advocate for R-2/MoEF&CC in
all Appeals

ORDER

1. In compliance with our previous order dated 01.12.2025, Mr. Maulik Nanavati, learned counsel, representing respondent No.1 – SEIAA, states that they have filed a report in the form of an affidavit dated 08.12.2025, stating that re-appraisal was done on the basis of information and documents submitted by the appellants in all these appeals. During the time of appraisal, the new documents, contentions or submissions and record generated after the decision, were found to be out of scope of consideration of SEAC and SEIAA. The appellants have shown errors in geographical positioning (latitude and longitude) of their mining area and demonstrated that there is variation in the correct geographical coordinates of their leased area within which they are conducting mining and the geographical coordinates given in District Survey Report (DSR) while describing their lease area. The appellants have placed visual images of defined areas being markedly different when plotted on terrestrial maps/cadastral maps by feeding the geographical coordinates as stated in the mining plan. On the strength of pictorial material, the appellants have contended that the application of proximity criteria by the regulatory authority, even if the distance parameter of 200/100 meters is accepted as applicable and reasonable, would return erroneous results because of the mismatch in the geographical positioning or the location of their mining area. Therefore, a suggestion is given that suitable directions may be issued to District Geologist to again visit the mining area of the appellants and earmark the exact location of the mining area. The District Geologist may make suitable corrections, if so required, in the locational description of the mining areas. Post completion of this exercise by the District Geologist, the regulatory

authority i.e. SEIAA and SEAC shall re-appraise the environmental clearances granted to the appellants by the District Environment Impact Assessment Authority (DEIAA).

2. It is further mentioned in the report of SEIAA that since it does not have the authority in law to review and revise its own decision, this Tribunal may pass appropriate order directing the appellants to submit fresh application via PARIVESH and direct for physical inspection of the mining sites by the District Geologist and require the regulatory authority i.e..SEIAA to appraise afresh the application of environmental clearance on the basis of factual material as may be collected by the District Geologist.

3. A copy of this report/affidavit has been served on the learned counsel for the appellants, who does not want to file any rejoinder to this affidavit.

4. After having gone through the aforesaid affidavit/report of respondent No.1 – SEIAA, we proceeded to hear this matter finally today only.

5. The appellants in all these appeals (56 in number, stated above), seek quashing of the order dated 01.01.2025 passed by respondent No.1 – SEIAA, whereby they have rejected the Environmental Clearances granted to them by DEIAA for mining, on the ground that the lease area was situated in the riverbed of various rivers and road, which were not found in compliance with the distance criteria prescribed by this Tribunal (Principal Bench) in the order dated 30.09.2020 passed in Original Application No.85 of 2019.

6. We have considered these matters at length vide our earlier orders dated 08.04.2025, 02.05.2025, 13.06.2025, 28.07.2025, 12.09.2025, 06.11.2025 and 01.12.2025 and in continuation of these orders, we are passing this order.

7. After considering our earlier aforesaid orders and the report/affidavit dated 08.12.2025 submitted by respondent No.1 – SEIAA, referred to above,

we have arrived on a conclusion that the impugned orders need to be set aside, because of the discrepancy having been found in the geographical location of the leased area, because geographical coordinates in the mining plan of DSR of these areas are found to be different. Therefore, distance criteria would certainly be affected due to locational discrepancy. No appropriate assessment is possible to be done by the SEIAA of these Environmental Clearances granted by the DEIAA to the appellants unless this discrepancy is removed.

8. Therefore, in the result, we allow all these appeals (56 in number) and set aside the impugned orders passed by respondent No.1 – SEIAA, with a direction to respondent No.1 – SEIAA that fresh consideration shall be made by the SEIAA after ensuring that the discrepancy in the geographical locations of the leased area of the appellants i.e. the geographical coordinates (latitude and longitude coordinates) in the mining area of the appellants is cured by the Authority concerned. After such exercise is done, a fresh order shall be passed by respondent No.1 – SEIAA on the Environmental Clearances granted by DEIAA to all these appellants and for that, if any application is required to be moved by the appellants before the respondent No.1 – SEIAA via PARIVESH, they may move the same.

9. With above directions, all these appeals (56 in number) are allowed and disposed of.

10. No order as to costs.

Dinesh Kumar Singh, JM

Dr. Sujit Kumar Bajpayee, EM

December 09, 2025
APPEAL NO.33 OF 2025 + Ors. (WZ)
npj

